

(16)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON



05/10/2018

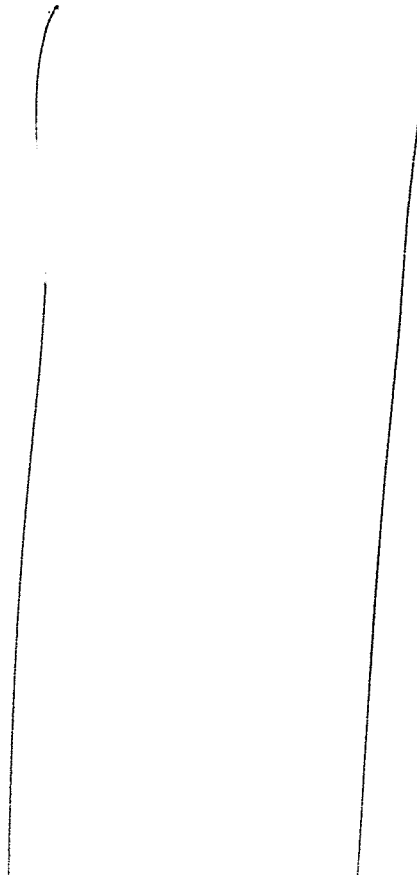
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/848/IB/2018
NAME OF THE PETITIONER : DEV VALVES & BOILER MOUNTING
NAME OF THE RESPONDENT : ETA ENGINEERING PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	A. Kevin Thomas For King & Partridge	Counsel for Respondent	
2.	A. Vikas	Counsel for Corporate Operational Unit for	



ORDER

Counsels for both the parties are present; filed the joint memo of compromise signed by both the Counsels and the Corporate Debtor. The same is placed on record. The details of the balance payment is given under para '4'. Keeping in view the same, the Petition stands **disposed of**. The joint memo of compromise shall form part of this order. In the event of default if committed by the Corporate Debtor the Applicant will be at liberty to revive the Petition as has been agreed upon.

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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